N O T I C E

In Partial modification to the Judicial Assignment at the **Nagpur Bench**, which had come into effect from 03.01.2022 it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **14.02.2022**.

Sr. No.	Present sitting	Assignment
1	The Hon'ble Shri Justice **NITIN JAMDAR** AND The Hon'ble Shri Justice **ANIL L. PANSARE** **Commercial Appellate Division Bench**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of even years. (B) Public Interest Litigations – Civil, Criminal and Suo Motu.
2	The Hon'ble Shri Justice **A. S. KILOR**	For admission, hearing, order matters and applications therein: (A)Criminal Appeals of the year 2012 and onwards. (B)Criminal Applications u/S. 407 of Cr.P.C. (C)Anticipatory Bail Applications. (D)Criminal matters of Single Bench not assigned to any other Court.

NOTE

A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin Jamdar** is allowed before the Division Bench headed by the **Hon'ble Shri Justice A. S. Chandurkar** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Bench presided over by the **Hon'ble Shri. Justice A. G. Gharote** is allowed before the Bench presided over by **Hon'ble Shri. Justice A. S. Kilor and vice versa**.

By Order,

High Court, Appellate Side,)
Bombay.)
Date : 31st January 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)